

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 27
98/241- 242/PB/2021

IN THE MATTER OF:

Union of India Through Serious Fraud Petitioner/Applicant
Investigation Office

Vs.

AMB Buildprop Pvt. Ltd. & Ors.

.... Respondent

Order u/S. 241-242 of the Companies Act, 2013

Order delivered on 25.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner / : Ms. Shiva Lakshmi, CGSC; Mr. Arani Chaudhary,
UOI, SFIO Adv.; Ms. Akanksha Bhadouria, Sr. Assistant
Director; Ms. Shubhi Agarwal, Adv.

For the Applicant : Adv. Rahul Gupta in IA-139/2022

For the Respondent : Sr. Adv. Mr. P. Nagesh with Adv. Amit Goel for R-1
Adv. R K Gupta, Adv. Swaralipi Deb Roy and Adv.
Aakash Aggarwal for the R-2 & 84
Sr. Adv. Arun Kathpalia along with Adv. Ekansh
Mishra for the R-3
Adv. Swapnil Gupta, Adv. Sajal Jain for R-70
Adv. Shreya Singh for R-109
Adv. Aashul Aggarwal and Adv. Abhivardhan
Bajpayee for R-123 & R-124
Adv. S. S. Sharma for R-133
Adv. S. K. Sharma, Adv. Vyom Shandilya, Adv. Rohan
Kumar for R-141
Adv. Divyakant Lahoti and Adv. Vindhya Mehra for
R-142

ORDER

IA(CA)-29/2022, IA(CA)-31/2022, IA(CA)-34/2022, IA(CA)-35/2022 &
IA(CA)-139/2022

1. Ms. Shiva Lakshmi, Ld. CGSC for the Union of India/SFIO appears physically.

2. Mr. P. Nagesh, Ld. Sr. Counsel for the R-1 appears physically.
3. Pleadings in the matter have been completed.
4. The maintainability application filed separately, will also be heard on the next date of hearing.
5. At request and by consent of all parties, list the matter **on 02.05.2024 for physical hearing.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Shubham Pandya – 25.04.2024